

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/2/2016  
NAME OF THE PETITIONER(S) : John S. Dorai  
NAME OF THE RESPONDENT(S) : M/S The Church of South India Trust Association & others  
SECTION : 241

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
<del>5</del>	<del>S. SARASWATHI PERUMAL</del>	SFTO, ( <del>Impending</del> ) <del>proposed</del>	<del>S. Saravanan</del>
	A. Immanuel	'	Imkech Bv AJ
	Suelhater	A. Immanuel	
	A. Immanuel	PCJ	
	R. Padmanabhan		
	S. Bharathirajan.	Respondents 2 to 11 <del>S. Bharathirajan</del>	S. Bharathirajan
	D. Prabhu mugunth Arunkumar, R1		D. Prabhu mugunth Arunkumar

## ORDER

Shri R Padmanabhan, PCS representing petitioner present. Shri D Prabhu Mukunth Arun Kumar, counsel for R1 and Shri S Bharathirajan, counsel for R2 to R11 are present. No counter has been filed in relation to the CA 49/2016 and CA 48/2016. Counsel for petitioner has not filed rejoinder to the interim counter filed by counsel for R1. He is directed to file the rejoinder to the interim counter. R2 to R11 filed a memo adopting the interim counter filed by R1. R1 is directed to file counter to CA 49/2016 and CA 48/2016. Similarly, counsel for R2 to R11 is directed to file counter to CA-49/2016 and CA-48/2016. Counsel for R2 to R11, though filed a memo adopting the interim counter filed by R1. However, looking to the facts of the case, R2 to R11 were the directors of R1 company and persons in the management, few of them have got elected to R1 company as directors and persons in the management, we direct R2 to R11 to file a detailed counter in the main petition for which last chance is given. Two applications has been moved by Shri Immanuel, which are numbered as CA-43/2016 and CA-44/2016. Both the applications are for impleadment of third party as respondents, copy of which is given to counsel for R1 and R2 to R11. Counsel for respondents shall file their counter to these CAs by the next date of hearing. Put up on 03.04.2017 at 10.30 A.M.

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)